

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4191
ANSWERED ON:29.08.2011
ACQUIRING OF LAND FOR WIDENING OF NH-28
Pal Shri Jagdambika

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the names of villages in the districts of Basti and Sant Kabir Nagar in UP where land is being acquired/has been acquired to widen NH-28;
- (b) the date of gazette notification made by the Union Government in this regard in 3DA Gazette and the time taken to give awards to affected villages after 3D gazette notification;
- (c) the value of lands and official rate of the lands of affected villages at the time of 3D publication and the rate of lands of the affected villages and official rate at the time of award;
- (d) the rate of lands of affected villages fixed in the award and the date when widening of highway was started by National Highways Authority of India (NHA);
- (e) the date on which Gazette notification was made by the Central Government regarding appointment of competent authority and arbitrator of Basti and the jurisdiction of competent authority and the arbitrator of Basti;
- (f) whether the competent authority has the right to hearing again; and
- (g) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA)

(a) to (e) Details are placed at annexure.

(f) &(g) No, Madam. In case of any grievance regarding compensation, NH Act 1956 provides for appointment of arbitrator for settlement of dispute.